

C. A. T. Bench, JODHPUR

Date of Order	Order
<u>27.3.96</u> <i>2/copy on 9/4/96 by post</i> copy of order dated 27-3-96 sent to R-1 to R-3 BY Regd Post vide no 11220111 date 11/4/96 copy of CA already sent to R-1 to R-3 <i>copy</i>	<p>Mr. J.K. Kaushik, Counsel for the applicant.</p> <p>Heard learned counsel for the applicant. The learned counsel submits that consequent upon the issue of an order dated 17.3.96, the relief claimed for by the applicant appears to have been provided. Learned counsel seeks leave to withdraw the application. Leave is granted and the case is as such dismissed for not being pursued. Learned counsel submits the communication dated 17.3.96 for perusal of the Court, may be taken on record. This may be so done with a memo from the counsel.</p> <p><i>S. P. BISWAS</i> (S. P. BISWAS) MEMBER (A)</p> <p>Part II & III destroyed in my presence on 31/5/02 under supervision of Section Officer (1) as per order dated 19/3/02</p> <p>Section Officer (Record)</p>